

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

**EXCISE MISC NO. 85028 OF 2020
IN
EXCISE APPEAL NO: 87452 OF 2019**

[Arising out of Order-in- Appeal No: MKK/74/RGD APP/2019-20 dated 16.05.2019 passed by the Commissioner of Central Tax (Appeals), Raigad]

Rashtriya Chemicals & Fertilizers Ltd. ... *Appellant*

versus

CCE & ST, Raigad ...*Respondent*

APPEARANCE:

Shri H.G. Dharmadikari, Advocate for the appellant
Shri Sanjay Hasija, Supdt. Authorised Representative for the respondent

CORAM:

**HON'BLE SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO: **A/86091 / 2021**

DATE OF HEARING: 31/03/2021
DATE OF DECISION: 31/03/2021

PER: BENCH

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as

deemed withdrawal. The Miscellaneous application is disposed of.

(Dictated and Pronounced in open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

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